



MEDIATION CENTRE

Rajasthan State Legal Services Authority

Rajasthan High Court Old Campus, Jaipur Bench, Jaipur

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(Website- www.rlsa.gov.in Email Address rj-slsa@nic.in, rslsajp@gmail.com)

Cause List Date 13-12-2016

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. Ajeet Bhandari, Advocate	S.B. Civil Second Appeal No. 554/12 Kalyan Vs. Laxmi Narain	M.M.Ranjan	O.P. Mishra
2	Sh. O.P. Sharma-I RHJS (Retd.)	S.B. Cr. Revision Petition No. 1864/2016 Ramesh Kumar Vs. State	Ajay Gupta	Ankul Gupta
3	Sh. J.P. Sharma, RHJS (Retd.)	S.B. Cr. Misc. Bail Application No. 11533/2016 Virendra Vs. State	Deepak Chauhan	Ashvin Garg
4	Sh. A.R. Patvardhan, RHJS(Retd.)	S.B. Civil Writ Petition No. 21027/13 Nekram Vs. State	Shyam Kant Sharma	D.K. Dixit
5	Ms. Anita Agarwal, Advocate	S.B. Cr. Revision Petition No. 97/2016 Manish Vs. Nirmala	Sandeep Kumar Sharma	Girish Khandelwal
6	Ms. Anita Agarwal, Advocate	S.B. Cr. Misc. Petition No. 4046/2016 Nathu Lal Vs. State	Nitin Bhandari	Pankaj Sharma
7	Sh. S.P. Mathur, Advocate	S.B. Civil First Appeal No. 591/2009 Suresh Chand Gupta Vs. Mahesh Chand Gupta	S.K. Bansal	Ajeet Bhandari
8	Smt. Nirmala Sharma, Advocate	S.B. Cr. Misc. Petition 5756/2015 Pushpa Meena. Vs. State	S.S Hasan	Rajneesh Gupta
9	Sh. Ravi Bhojak , Advocate	S.B. Cr. Misc. Petition No. 2443/2016 & 3861/2016 Gaurav Agarwal Vs. State	Sanjay Sharma	Yogesh Singhal
10	Sh. Sudesh Bansal , Advocate	S.B. Cr. Misc. Peition No. 1131/2016 Shiv Shankar Meena Vs. State	V.S. Chauhan	Siyaram Sharma
11	Ms. Raj Sharma, Advocate	S.B. Cr. Misc. Bail Application No. 14126/2016 Anurag Sharma Vs. State	Vijay Singh Poonia	Gopal Singh Bareth
12	Sh. A.K. Bajpai , Advocate	D.B. Civil Misc. Appeal No. 6200/2016 Smt. Ranjna Vs. Kamal Kumar Sharma	Sh. Nitin Jain	Abhinav Bhandari

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or partition, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

Full Time Secretary, RHCLSC
Mediation Centre,
Rajasthan High Court,
Jaipur

“Help The Needy –Timely Help May Create History”